

**CBI No. 334/19**

**CBI VS. DUSHYANT KUMAR**

**18.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

None for the accused.

Matter is listed for Prosecution Evidence.

In the above said order, directions have been received that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **14.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/18.08.2020

**CBI No. 117/2019**

**CBI VS. DINESH DAHIYA**

**18.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

None for the accused.

Matter was proceeding at the stage of final arguments.

It is submitted by the Reader that he has received a telephone call from Sh. Sandeep Sharma Ld. Counsel for the accused, who informed him that he wants to argue the matter through physical hearing only.. Ld. Counsel further informed that his client is also not agreeable for final disposal of the case through written submissions and virtual arguments.

In view of the submissions of the Ld. Counsel for the accused, the case stands adjourned to be taken up for physical court hearing as and when the court resumes its normal functioning.

In the meantime, Ahlmad is directed to get the case be scanned.

Put up the matter for final arguments on **01.09.2020**.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)

Special Judge, PC Act, CBI-04,  
RADC/ND/18.08.2020